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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

**IA 197/2017 With C.P. (I.B) No. 54/7/NCLT/AHM/2017
MP High Court**

Coram:

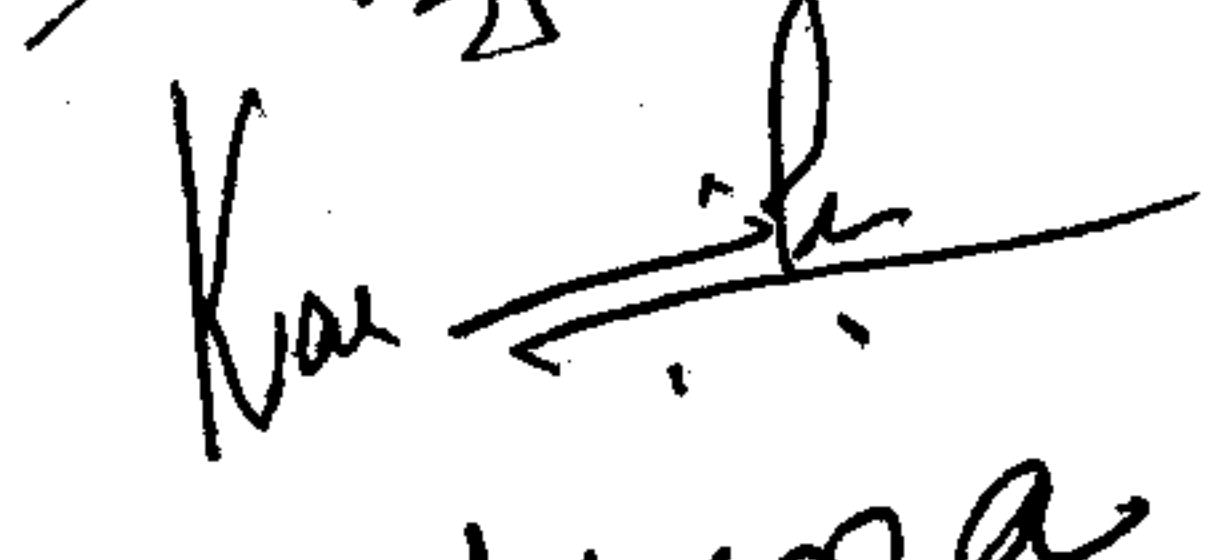
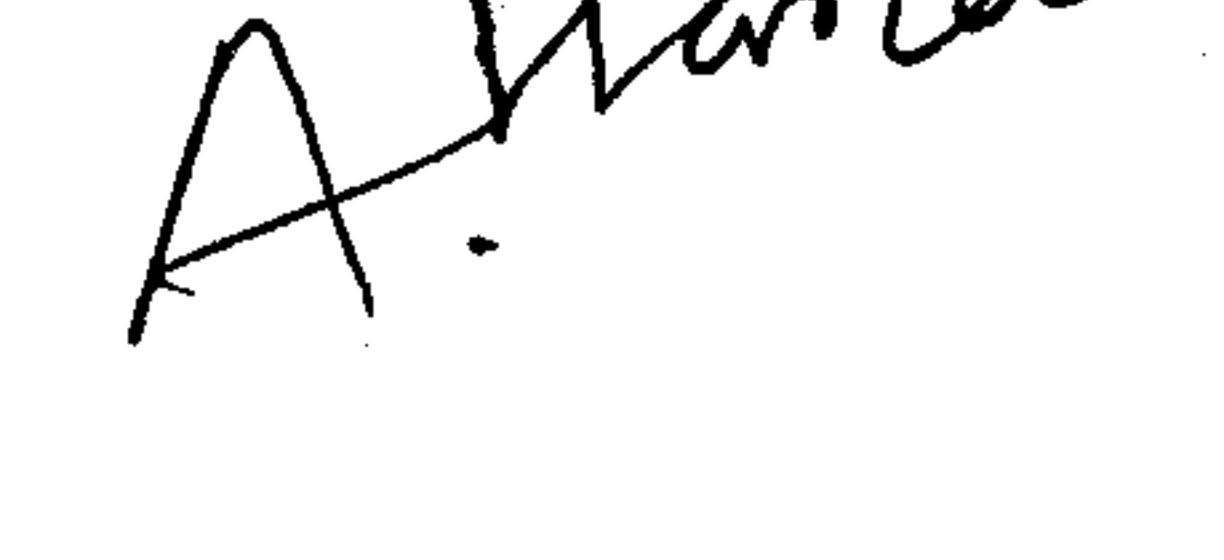
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.08.2017**

Name of the Company: Axis Bank
V/s.

Keti Highway Developers Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. Saurabh Soparkar	Sr. Advocate	Respondent	
2. Kunal & Vaishnav	Advocate	Respondent	
3. Atul Nema	"	"	
1. Mr. Ameya GOKHALE	Advocate	Petition.	
2. Mr. Nirag Pathak	Advocate	"	
3. Mr. Pulkitesh Dutt Tiwari	Adv.	"	
4. Mr. Shalin Jani	Adv.	"	

1. Mr. Ameya GOKHALE Advocate Petition.
2. Mr. Nirag Pathak Advocate "
3. Mr. Pulkitesh Dutt Tiwari Adv. "
4. Mr. Shalin Jani Adv. "
For,
Shardul Amarchand Mangaldas and Co.

ORDER

Learned Advocate Mr. Ameya Gokhale with Learned Advocate Mr. Nirag Pathak with Learned Advocate Mr. Pulkitesh Tiwari with Learned Advocate Mr. Shalin Jani i/b Shardul Amarchand Mangaldas present for Financial Creditor/Applicant. Learned Senior Advocate Mr. Saurabh Soparkar with Learned Advocate Mr. Kunal Vaishnav with Learned Advocate Mr. Atul Nema present for Respondent.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent.

Learned Counsel appearing for the Applicant represented that he will file a fresh copy of Loan Agreement containing all the clauses since in the Loan Agreement already filed some pages and clauses are missing.

Applicant shall file copy of Loan Agreement containing all pages and clauses within two days.

List the Matter for further hearing on 10.08.2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 7th day of August, 2017.